

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 01/73(4)/Chd/2016**

Maneet Kaur

...Petitioner.

Versus

M/s Hind Motors Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R. P. Nigam)  
Member (Judicial)

— SD —  
(Deepa Krishnan)  
Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 02/73(4)/Chd/2016**

Param Puneet Singh

...Petitioner.

Versus

M/s Hind Motors Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R. P. Nigam  
(Judicial))

— SD —  
(Deepa Krishan)  
Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 03/73(4)/Chd/2016**

Manjit Singh Bhatia

...Petitioner.

Versus

M/s Hind Motors Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —

(Justice R P Nagraj)  
(Judicial)

— SD —

(Deepa Krishnan)  
Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 04/73(4)/Chd/2016**

Tavjot Singh

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R P Nagratn)  
Member (Judicial)

— SD —

— SD —  
Member(Technical)

March 02, 2017  
arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 05/73(4)/Chd/2016**

Harpreet Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R P Nagratn)  
Member (Judicial)

— SD —  
(Deepa Krishnan)  
Member (Technical)

March 02, 2017  
arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 06/73(4)/Chd/2016**

Tavjot Singh

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R P Nagratn)  
Member (Judicial)

— SD —

Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 07/73(4)/Chd/2016**

Kiranjit Kaur

...Petitioner.

Versus

M/s Hind Motors Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —

(Justice R P Nagratn)  
Member (Technical)

— SD —

(Deepa Knsnan)  
Member (Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 08/73(4)/Chd/2016**

Ram Kumar Sangar

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R P Nagrath)  
Member (Judicial)

— SD —  
(Deepa Kishan)  
Member (Technical)

March 02, 2017

arora



**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 09/73(4)/Chd/2016**

Geeta Sudha Sangar

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —

(Justice R P Nagrath)

— SD —

(Deepa Krishan)

Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 10/73(4)/Chd/2016**

Tanishqa Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R P Nagrath)  
Member (Judicial)

— SD —  
(Deepa Krishnan)  
Member (Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 12/73(4)/Chd/2016**

Surinder Talwar

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R P Nigam)  
(Judicial)

— SD —  
(Deepa Krishan)  
Member(Technical)

March 02, 2017  
arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 11/73(4)/Chd/2016**

Surinder Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R. P. Singh)  
Member (Judicial)

— SD —  
(Deepa Krishan)  
Member (Technical)

March 02, 2017  
arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 13/73(4)/Chd/2016**

Harleen Jaggi

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R P Nagrath)  
Member (Judicial)

— SD —  
(Deepa Krishnan)  
Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 14/73(4)/Chd/2016**

Kanwal Mohan Singh

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R P Nagrath)  
Member (Judicial)

— SD —  
(Deepa) 2  
Member (Technical)

March 02, 2017  
arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 16/73(4)/Chd/2016**

Smt. R. Nanda

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R P Nagrath)  
Member (Judicial)

— SD —  
(Deepa Krishnan)  
Member (Technical)

March 02, 2017  
arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 17/73(4)/Chd/2016**

Harmeet Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R P Nagrath)

— SD —  
(Deepa Krishan)  
Member(Technical)

March 02, 2017

arora



**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 18/73(4)/Chd/2016**

Harmeet Nanda

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R P Nagrath)  
Member (Judicial)

— SD —  
(Deepa Krishnan)  
Member (Technical)

March 02, 2017  
arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 19/73(4)/Chd/2016**

Rajinder Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —

(Justice R P Nagrath)  
(Judicial)

— SD —

(Deepa Khosla)  
Member(Technical)

March 02, 2017  
arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 20/73(4)/Chd/2016**

Gopika Kohal

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R P Nagrath)  
Member (Judicial)

— SD —  
(Deepa Kishore)  
Member (Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 21/73(4)/Chd/2016**

Smt. Renu Agnihotri

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R P Nagrath)  
Member (Judicial)

— SD —  
Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 22/73(4)/Chd/2016**

Shri Sudershan Agnihotri

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R P Nagrath)  
Member (Judicial)

— SD —  
Deepa Krishan)  
Member(Technical)

March 02, 2017  
arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 23/73(4)/Chd/2016**

Ms. Raghav Agnihotri

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R P Nagrath)

Member (Judicial)

— SD —

(Deepa Krishnan)

Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 24/73(4)/Chd/2016**

S. Harmeet Singh

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R P Nagrath)  
Member (Judicial)

— SD —  
(Deepa Krishan)  
Member(Technical)

March 02, 2017  
arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 25/73(4)/Chd/2016**

Smt. Krishanjit Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R P Nagrath)  
Member (Judicial)

— SD —  
(Deepa Krishnan)  
Member(Technical)

March 02, 2017

arora



**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 26/73(4)/Chd/2016**

Zorawar Singh

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates  
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

— SD —  
(Justice R P Nagratn)  
Member (Judicial)

— SD —  
(Deepa Krishan)  
Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**